

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

O.A.No. 102 of 2021(SZ)
with
O.A.No. 2 of 2020(SZ)

S.Kumaradasan,
Vice President,
Velacherry, EriPathukappuIyakkam,
Velacherry, Chennai

... Applicant

Vs.

The Government of Tamil Nadu,
Rep by its Chief Secretary,
Chennai and Others.

.. Respondents

**STATUS REPORT BY TAMIL NADU HOUSING BOARD IN O.A.No. 102 of
2021 (SZ) with O.A.No. 2 of 2020 (SZ)**

I, C. Prasad son of Chellapan, Hindu aged about 38 years, the Executive Engineer and Administrative officer, Tamil Nadu Housing Board, Besant Nagar Division having office at No. 48, Dr.MuthulakshmiSalai, Adyar, Chennai - 600 020, do hereby solemnly affirm and sincerely submit as follows:

1. I am working as the Executive Engineer and Administrative officer, Tamil Nadu Housing Board, Besant Nagar Division and hence I am well acquainted with the facts and circumstances of the case.



Executive Engineer &
Administrative Officer
Besant Nagar Division
Tamil Nadu Housing Board
Chennai - 600 020.

2. I humbly submit that when the above case came up for hearing on 16.08.2023 before the Hon'ble Green Tribunal, Southern Zone, the Tamil Nadu Housing Board and Tamil Nadu Slum Clearance, the Respondent No. 10 and 11 respectively were directed to file status report on the subject matter.

3. I humbly submit that vide G.O.Ms. No. 642 dt.30.05.1988 issued by the Housing and Urban Development Department the Government directed the lands measuring 21.45.00 hectare (53.00 acres) in Velacherry Village, Saidapet Taluk, Chengelpattu District were placed at the disposal Tamil Nadu Housing Board (TNHB) for the implementation of the sites and services component of the Tamil Nadu Urban Development Project. Additional to the above G.O.Ms. No. 642 the Collector of Madras in his proceedings No. J5.51162/88 dt. 22.03.1991 allotted an additional land of 1.47 Acres for formation of link road in the scheme layout. A total extent of 54.47 Acres was allotted to the TNHB under the scheme. Based on the above G.O and proceedings of Collector of Madras, the layout plan was made and approval was provided by the Madras Metropolitan Development Authority (MMDA) now Chennai Metropolitan Development Authority (CMDA) in the year 1991.

4. I humbly submit that after layout approval from MMDA the TNHB implemented the above scheme in the Survey No. 123/1part of Velachery


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village, Saidapet Taluk, Chengelpattu District in the year of 1992. The roads and the sewer pipelines were laid down as per the norms and the sewer line were drawn to connect the main line and the main line was connected to Sewage Treatment Plant at Perungudi, Chennai. After completing the basic amenities which includes sewer line, storm water line, drinking water line, electric cable for each plot, etc., the plots were sold out to public.

5. I submit that there is no sewer line from the scheme layout of the TNHB is drawn to the Velacherry Lake. The sewer line as said above is sent to the Sewage Treatment Plant at Perungudi, Chennai. The sketch of the sewer line route is filed herewith.

6. I submit that as such alleged by newspaper, encroachment of water body by TNHB cannot be sustained and the said newspaper report was published without knowing the proper facts and circumstances.

It is therefore respectfully prayed that this Hon'ble Tribunal be pleased to pass such other order or orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

Solemnly affirmed at Chennai on this the 12th day of October, 2023 and signed his name in my presence


Executive Engineer &
Administrative Officer
Besant Nagar Division
Tamil Nadu Housing Board
Chennai - 600 020.
Before me,
P. Rebecca, NO 4/34, Adull. Law
4308/2022 chambers, MHC
Advocate: :Chennai


D. R. ARUN KUMAR
Standing Counsel
TNHB

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**STATUS REPORT BY TAMIL
NADU HOUSING BOARD**

M/s. D.R.ARUN KUMAR
(E.No. 1933/20214)
COUNSEL FOR 10TH RESPONDENT
9942359090